Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Virtual Mode)

EMG-Crl. R No. 02/2020 EMG-CrlM No. 02/2020

Mohd. Younis

...Applicant(s)/Petitioner(s)

Through :- Mr. Sandeep Singh, Advocate

v/s

U.T. of Jammu and Kashmir

...Non-applicant/Respondent

Through :- Mr. Rajesh Thappa, Dy. A.G

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE Coram: ORDER

After arguing for a while, learned counsel for the petitioner submits that he does not want to press the present petition and would like to file fresh application for bail before the trial Court.

Liberty as prayed for. The trial Court shall decide the application, if filed, on merits without being influenced by the observations made in the order dated 15.04.2020, passed in the earlier bail application.

The learned counsel for the respondent has also no objection if the application is disposed of in above terms.

The petition is disposed of accordingly.

(PUNEET GUPTA) JUDGE

Jammu 20.05.2020 Tarun